

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. No. 291 OF 1998 *Gh*  
M.A. No. 298 Of 1998

At New Delhi, dated this the 2nd September, 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

(7)

S/Shri  
1. Naresh Kumar,  
S/o Shri Shoba Chand  
2. Swadesh Kumar,  
S/o Shri Shyam Babu  
3. Ram Kishan  
S/o Shri Bedi

C/o Shri Sant Lal, Advocate,  
C-21(b) New Multan Nagar,  
Delhi-110056. .... APPLICANTS

(By Advocate: Shri Sant Lal)

Versus

1. Union of India through  
the Secretary,  
Ministry of Communications,  
Dept. of Posts, Dak Bhawan,  
New Delhi.  
2. The Chief Post Master General,  
Delhi Circle, Meghdoot Bhawan,  
New Delhi-110001.  
3. The Director Foreign Post,  
Kotla Road,  
I.P. Estate, New Delhi.  
4. Sr. Supdt. of Post Offices,  
South East div.  
Golf Link,  
New Delhi-110003. .... RESPONDENTS

(By Advocate: Shri Rajeev Bansal)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)  
Both heard.

2. With the agreement of both counsel, this  
O.A. is disposed of with a direction to  
respondents to extend to the applicants the  
benefits as directed in judgment dated 29.4.97 in  
O.A. No. 1873/96 Dharam Singh Vs. UOI. These

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(2)

directions should be implemented within two months  
from the date of receipt of a copy of this order. (3)

No costs.

M.A. No. 298/98 praying for joinder of  
parties is allowed.

  
(S.R. ADIGE)  
VICE CHAIRMAN (A)

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